

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No.214
CP(IB)/56(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Tata Capital Financial Services Ltd
V/s
Archana Jagdish Saboo
(Personal Gaurantor)

.....**Applicant**

.....**Respondent**

Order delivered on 28/11/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dev Shah, Advocate i/b Mr. Arjun Sheth,
Advocate & Solicitor
For the Intervener : Mr. K.S. Sunilkumar, Advocate

ORDER

The Ld. Counsel for the applicant sought a short date to submit the affidavit. The Advocate for intervenor seeking impleading in the matter asubmitted that he has filed Intervener Application regarding the same property mortgaged by the personal guarantor, which is yet to be listed, hence adjourned. Applicant directed to serve copy to the intervenor.

List the matter on 08.12.2023.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)